

ITEM NO.12 **Revised\***  
COURT NO.1 SECTION X

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Writ Petition(s)(Civil) No(s).197/2024

GOVERNMENT OF NATIONAL CAPITAL TERRITORY OF DELHI Petitioner(s)

VERSUS

OFFICE OF LIEUTENANT GOVERNOR OF NCT OF DELHI & ORS. Respondent(s)

(FOR ADMISSION and IA No.71806/2024-GRANT OF INTERIM RELIEF)

Date : 01-04-2024 This petition was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE  
HON'BLE MR. JUSTICE J.B. PARDIWALA  
HON'BLE MR. JUSTICE MANOJ MISRA

For Petitioner(s) Dr. Abhishek Manu Singhvi, Sr. Adv.  
Mr. Shadan Farasat, AOR  
Mr. Amit Bhandari, Adv.  
Ms. Hrishika Jain, Adv.  
Mr. Harshit Anand, Adv.  
Mr. Aman Naqvi, Adv.  
Ms. Natasha Maheshwari, Adv.  
Ms. Mreganka Kukreja, Adv.  
Mr. Abhishek Babbar, Adv.

For Respondent(s) Mr. Mukul Rohatgi, Sr. Adv.  
Mr. Abhinav Mukerji, Sr. Adv.  
Mr. Gaurav Goel, AOR  
Mr. Rajesh Kumar, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

- 1 From a tabulated statement which has been placed on the record by Dr Abhishek Manu Singhvi, senior counsel appearing on behalf of the petitioner, it appears that a total of Rs 4578.15 crores has been received by Delhi Jal Board for the FY 2023-24, inclusive of an amount of Rs 760 crores, which was received on 31 March 2024. However, it has been submitted by Dr Singhvi that an amount of Rs 1927 crores was not paid over.

- 2 Mr Mukul Rohatgi, senior counsel appears on behalf of the Lieutenant Governor of Delhi.
- 3 Mr Mukul Rohatgi states that the LG has nothing to do with the non-release of the balance amount of Rs 1927 crores, which has been approved by the Legislative Assembly of NCT of Delhi.
- 4 Issue notice to the second and third respondents, returnable on 5 April 2024.

**(SANJAY KUMAR-I)**  
**DEPUTY REGISTRAR**  
**(\*revised for appearances)**

**(SAROJ KUMARI GAUR)**  
**ASSISTANT REGISTRAR**

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R E C O R D O F P R O C E E D I N G S

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**DEPUTY REGISTRAR**

**(SAROJ KUMARI GAUR)**  
**ASSISTANT REGISTRAR**